

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 974
TO BE ANSWERED ON 27.07.2015**

UNAUTHORISED PEOPLE AT RAILWAY STATIONS

**974. SHRI P.R. SUNDARAM:
SHRI CH. MALLA REDDY:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have arrested thousands of people including hawkers and vendors during a fortnight long drive undertaken in the recent past as part of its efforts to keep rail premises clear of anti-social elements and ensuring better services to the rail passengers;**
- (b) if so, the results thereof including the revenue earned by the Railways from this drive;**
- (c) whether the Railway authorities have enquired into the presence of these people considering the security threat to the railways and passengers and if so, the details thereof; and**
- (d) the steps taken by the Railways within its premises to provide maximum security to railway property and passengers?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 974 BY SHRI P.R. SUNDARAM AND SHRI CH. MALLA REDDY TO BE ANSWERED IN LOK SABHA ON 27.07.2015 REGARDING UNAUTHORISED PEOPLE AT RAILWAY STATIONS.

(a): Yes, Madam. In a drive conducted by RPF during 'Railyatri Upbhokta Pakhwada' a fortnight long passenger and customer facilitation programme, as many as 34985 people including hawkers and vendors were arrested.

(b): The arrested people are prosecuted as per law and the fine realized is the part of State exchequer.

(c): Presence of unauthorized persons in railway premises is treated as security threat. Details of persons arrested under various sections of the Railways Act are as under:

Sections	141	143	144	145	147	162	Others
No. persons arrested	949	286	5470	4088	6840	4298	13054

(d): Policing on Railways is a State subject and prevention of crime, registration of cases and their investigation in Railway premises as well as on running trains are, therefore, the statutory responsibility of the State Governments, which they discharge through Government Railway Police (GRP). Railway Protection Force (RPF) supplements the efforts of Government Railway Police by deploying its staff for escorting of important trains in affected areas and access control duties at important and sensitive stations.

Besides, the following steps are being taken by the Railways to provide maximum security to railway property and passengers-

- 1. An Integrated Security System consisting of electronic surveillance of vulnerable stations through Close Circuit Television Camera Network, access control, Anti-sabotage checks has been finalized to strengthen surveillance mechanism over 202 sensitive railway stations.**

- 2. On vulnerable and identified routes/ sections, 1300 trains (on an average) are escorted by Railway Protection Force daily, in addition to 2200 trains escorted by Government Railway Police of different States daily.**
- 3. RPF holds regular coordination meetings with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police.**
- 4. RPF Crime prevention and detection squads and special teams are formed to keep vigil on the criminals in trains/ stations to prevent crime.**
- 5. Frequent announcements are made through Loud Hailers and PA system, advising the passengers to take precautions against theft, drugging etc.**
- 6. Joint drives by RPF/GRP and Commercial Department are conducted from time to time against the unauthorized entry of passengers in trains and railway premises.**
- 7. Crime intelligence is collected and action is taken thereafter as per law against unlawful receivers of Railways property.**
